

Annexure A(6a)

666

A-73

FILE NO. - PCB/HO/KSGD/ICE/8738/06/08



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO ESTABLISH

ISSUED UNDER

Section 25 of the Water (Prevention & Control of Pollution) Act, 1974
Section 21 of the Air (Prevention & Control of Pollution) Act, 1981
The Environment (Protection) Act, 1986

TO

SRI. E.M. NAJEEB
 CHAIRMAN
 GREEN GATEWAY LEISURE LIMITED
 F-7, CRESENT GARDENS, ALTHARA NAGAR
 VELLAYAMBALAM
 THIRUVANANTHAPURAM - 695 010

(for BEKAL BEACH RESORT & SPA, CHETTUKUND,
 KASARAGOD)

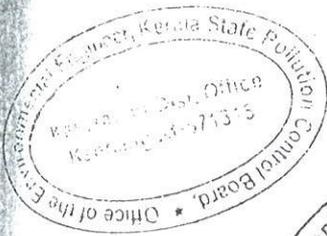
Consent no. PCB/HO/KSGD/ICE/7/08/08
 Dated. 14.08.08

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PUBLIC INFORMATION OFFICER
KERALA STATE POLLUTION
CONTROL BOARD
DIST OFFICE, KASARAGOD
KANHANGAD - 671315



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13-8-2011

1. GENERAL

1 VALIDITY

13.08.2011

2 Name and Address of the establishment

BEKAL BEACH RESORT & SPA
CHETTUKUND, BEKAL P.O.
KASARAGOD

3 Communication

Telephone: 0471-3011666
Fax : 0471-3011670
e-mail : uvjose.gg@ategroup.org
Website : www.greengatewayleisure.com

4 Occupier details

Sri. E.M. Najeeb, Chairman
~~Green Gateway Leisure Limited~~
F-7, Crescent Gardens, Althara Nagar
Vellayambalam
Thiruvananthapuram - 695 010

5 Survey Number

Annexure I

6 Village

Chittari village and Keekan village

7 Taluk

Hosdurg

8 District

Kasaragod

9 Panchayat

Pallikkara Grama Panchayat

10 Category

Orange

11 Scale

-

12 Annual fee

Rs. 80,000/-

13 Fee remitted

Rs. 2,40,000/-

14 Capital Investment

Rs. 27.54 crores

15 Water consumption

350000 litre/day

16 ACTIVITY

45.04
Development of resort in 45.04 acres of land involving construction of low rise villas with 175 rooms, SPA, swimming pool, restaurant, reception and service block

Total built-up area 204973 sq.ft
DG set: 2 nos; 500 KVA each

19041M²

Raulula

1 Sq Metre = 10.764 Sq ft

1 Sq ft = 0.09290304

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KERALA STATE POLLUTION CONTROL BOARD
DIST OFFICE
KANHANGAD

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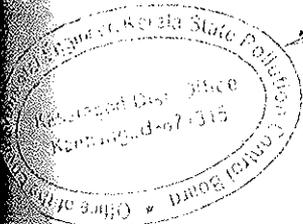
2. CONDITIONS

- 2.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.
- 2.2. This consent, unless withdrawn earlier and subject to Condition no. 2.1, shall be valid for 3 years from the date of issue. At the end of the validity period if the construction is in progress, the same shall be got renewed. If the construction is not started in the consent period, the applicant shall apply afresh for consent to establish.
- 2.3. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.
- 2.4. The date of commissioning shall be intimated, at least one month in advance, to the District Office of the Board at Kasaragod.
- 2.5. Consent to Operate/Authorisation shall be obtained under the Water (Prevention and Control of Pollution) Act 1974 the Air (Prevention and Control of Pollution) Act 1981 and the relevant rules under Environmental (Protection) Act 1986 before commissioning the project. The application for 'consent to operate' shall be accompanied by an undertaking on Rs. 50/- stamp paper that all facilities required as per the 'consent to establish' have been duly installed and are functional.
- 2.6. Water meter shall be fixed to record consumption of water.
- 2.7. A minimum set back as per Kerala Municipality Building Rules shall be provided between the boundary and the buildings. The set back can be utilised for the development of green belt.

3. CONDITIONS as per Water (Prevention & Control of Pollution) Act

- 3.1. The proposal for effluent treatment plant shall be modified to satisfy the following and shall be implemented before commissioning the project.
 - i) After chemical precipitation and settling, sullage shall join the sewage line in the aeration unit.
 - ii) The depth of the aeration tank shall be reduced from 3.3 to 2.0 m.
 - iii) The anaerobic reactor shall be upflow anaerobic fixed media type.
 - iv) The post-aeration settling tank surface area shall be increased, with parallel plate settlers if necessary, from 10.4 to 42 m².
 - v) The backwash from pressure sand filter and activated carbon filter shall be

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KERALA STATE POLLUTION
CONTROL BOARD
DIST OFFICE, KASARAGOD
KANHANGAD - 671315

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taken to the aeration tank.

- vi) The sludge/ excess sludge from the settling tanks, screenings from the screens, skimmings from oil & grease traps and biodegradable garbage shall be fed into a biogas plant.
 - vii) The slurry from the biogas plant shall be taken to the equalisation tank (collection / primary settling tank).
 - viii) A disinfection tank shall be introduced between pressure sand filter and activated carbon filter. Minimum 1 hour contact time shall be provided in the disinfection tank.
- 3.2. a) Effluent treatment plant shall be set up beyond 26 m from the nearby residences and other establishments.
- b) Effluent treatment plant consisting of treatment units listed below shall be made functional before commissioning:

1. Sullage

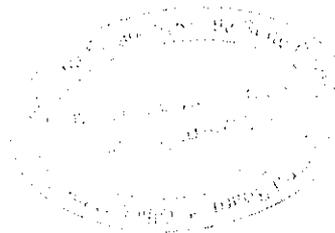
1.	Bar screen	2.	Grit settling tank / oil and grease trap
3.	Sullage collection tank	4.	Chemical precipitation tank
5.	Settling tank		

2. Sewage

1.	Bar Screen	2.	Collection / Primary settling tank
3.	UAF with packed media	4.	Anaerobic settling tank
5.	Aeration tank	6.	Secondary settling tank
7.	Pressure sand filter	8.	Disinfection tank
9.	Activated carbon filter	10.	Treated water tank
11.	Biogas plant	12.	Soak pit

3.3. The characteristics of effluent after treatment shall conform to the following tolerance limits.

(i)	pH	-	6.5 - 8.5
(ii)	Suspended Solids	-	20 mg/l, max
(iii)	BOD (27°C/3 days)	-	3 mg/l, max
(iv)	Oil & Grease	-	1 mg/l, max



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- 3.4. Inbuilt facilities shall be provided for reuse of treated effluent for flushing, gardening, cooling water make up, fire fighting, vehicle wash, floor wash, etc. Water meter shall be provided for measuring the quantity of treated water recycled. Adequate land shall be set apart for irrigation.
- 3.5. The treated effluent in surplus, if any, shall be disposed in soak pit. The soak pit shall have concreted bottom, honey comb brick or perforated ring side wall and 1 m thick 2 mm sand envelope around.
- 3.6. There shall be easy access to each and every effluent treatment unit. Manhole shall be provided prior to soak pit to facilitate effluent sampling.
- 3.7. Energy meter shall be installed exclusively for the effluent treatment and treated effluent reuse system.
- 3.8. Arrangements shall be provided for rain water harvesting and for utilization of harvested rain water. The rain water harvest system shall be located at a minimum distance of 20 m from the soak pit.
- 3.9. If operations are planned to be done with backup power, the generator shall have adequate capacity to run all the associated pollution control devices.
- 3.10. Natural drainage of the area shall be protected.

4. CONDITIONS AS PER
Air (Prevention & Control of Pollution) Act

- 4.1. The DG sets of 500 KVA capacity shall be acoustically protected and provided with chimney of minimum height 4.5 m above roof level of the building. It shall be placed at a minimum distance of 16 m from nearby residence.
- 4.2. The sound level measured at 1 m outside the boundary of the premises shall not exceed the ambient sound level applicable to the adjoining area.
- 4.3. All operations likely to produce dust or noise shall be carried out with appropriate enclosure.
- 4.4. Water sprinklers shall be provided to suppress spreading of dust outside the premises during the construction phase. Suspended particulate matter at the boundary of the premises shall not exceed 200 microgram per cubic metre.

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KERALA STATE POLLUTION CONTROL BOARD
DIST OFFICE, KASARAGOD
KANHANGAD - 671315



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KERALA STATE POLLUTION CONTROL BOARD
DIST OFFICE, KASARAGOD
KANHANGAD - 671315

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5. ADDITIONAL CONDITIONS

- 5.1. Debris during construction shall be transported with proper cover after wetting to prevent spreading of dust during transportation and shall be disposed safely. The details of disposal of the same shall be intimated to the Board's office in advance.
- 5.2. Sanitary facilities shall be provided to the construction workers.
- 5.3. Non-biodegradable solid wastes shall be collected with due segregation and disposed off safely.
- 5.4. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 5.5. Clearance under CRZ notification shall be obtained before commencing construction activities for the project.
- 5.6. The location of the structures shall be as shown in the drawing attached. No change or alteration to the above, other than those specified in conditions above, shall be made without prior permission from this office.

DATE: 14-08-2008



Sd/-
CHAIRPERSON

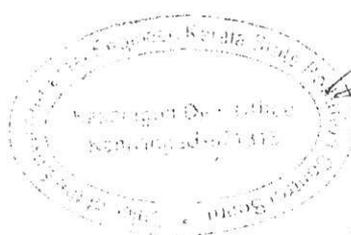
OFFICE SEAL

Copy to:

- 1. The Senior Environmental Engineer
Regional Office, Kozhikode
- 2. The Assistant Environmental Engineer
District Office, Kasaragod
- 3. The Secretary, Pallikkara Grama Panchayat
Kasaragod
- 4. Stock File

APPROVED FOR ISSUE

[Signature]
ENVIRONMENTAL ENGINEER -1



[Signature]
PUBLIC INFORMATION
KERALA STATE POLLUTION
CONTROL BOARD
DIST OFFICE, KASARAGOD
KANHANGAD

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SITE LOCATION PLAN

[Signature]
CHAIRPERSON

DATE	REVISION/NO.	BY	FOR ENGINEER'S USE ONLY (FOR THE DISTRICT ENGINEER, KASARAGOD)

ER-1

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PUBLIC INFORMATION OFFICE
KERALA STATE POLLUTION CONTROL BOARD
DIST OFFICE, KASARAGOD
KANHANGAD

[Signature]
Office of the Environmental Engineer, Kerala State Pollution Control Board
Kasaragod Dist. Office
Kanhangad-671315

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Office of the Environmental Engineer, Kerala State Pollution Control Board
Kasaragod Dist. Office
Kanhangad-671315

[Signature]
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DIST OFFICE, KASARAGOD
KANHANGAD - 671315

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Annexure A (4b)



KERALA STATE POLLUTION CONTROL BOARD

Patton P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

File. No.PCB/HO/KSGD/ICE/8738/06/08

9-11-2012
Date: 09-11-2012

CONSENT TO ESTABLISH - RENEWAL

Consent no. PCB/HO/KSGD/ICE-R/01/2012

15-6-2012

- Ref: 1. Your application dated 15-06-2012
- 2. Consent No PCB/HO/KSGD/ICE/7/08/08 dated 13-08-2008

Previous Validity
13-08-2011

14-8-2008

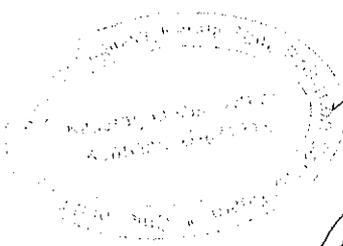
The 'Consent to Establish' issued vide ref. 2 for Bekal Beach Resort & Spa, Chettukund, Kasaragod is hereby renewed up to 30-06-2015. The copy of consent cited under ref. 2 attached herewith is part of this renewal order and this order is subject to the conditions stipulated therein and the following variations.

Condition No:1

1.1	Validity	30-06-2015
1.3	Telephone	0471- 3084500,3084509
1.12	Consent fee remitted	Rs. 2,80,000/- (including fine).
1.13	Capital Investment	Rs. 28.25 Crore.
1.17	Date of application	15.06.2012
1.18	Date of enquiry	13.07.2012

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KERALA STATE POLLUTION CONTROL BOARD
DIST OFFICE, KASARAGOD
KANHANGAD

3.3

Sl. No
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Sl.

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3.3 The characteristics of effluent after treatment shall conform to the following standards.

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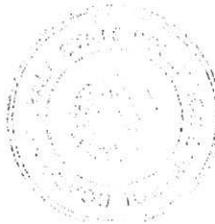
Sl. No.	Characteristics	Unit	Irrigation/ soak pit	Flushing/Gardening other reuse purposes
1	pH	-	5.5-9.0	6.5-8.5
2	Suspended solids	mg/l, max	100	20
3	BOD	mg/l, max	30	3
4	Oil & grease	mg/l, max	10	1

5.7 Arrangements shall be provided for proper management of E-waste and disposal shall be as per the E-waste (Management & Handling) Rules. The following details shall be submitted to the Board on or before 31st December every year.

Sl. No.	Particulars of E-waste	Quantity of E-waste disposed in 2011	Quantity of E-waste proposed to be disposed in 2012	Mode of disposal

5.8 Adequate fire protection equipment in accordance with the fire safety regulations shall be established / installed at salient places with in the buildings and for ensuring the same, necessary certificate from Fire & Rescue Services Department shall be obtained.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD



CHAIRMAN

To

Sri. E.M Najeeb
Chairman
Green Gateway Leisure Limited
F-7, Crescent Gardens, Althara Nagar
Vellayambalam, Thiruvananthapuram-695 010

(for Bekal Beach Resort & Spa, Chettukund, Kasaragod)

Copy to:

1. The Senior Environmental Engineer, Regional Office, Kozhikode
2. The Environmental-Engineer, District Office, Kasaragod
3. The Secretary, Pallikera Grama Panchayat, Kasaragod
4. Stock file

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PUBLIC INFORMATION OFFICER
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DIST OFFICE, KASARAGOD
KANHANGAD - 671315

Public Information Officer
KERALA STATE POLLUTION
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DIST OFFICE, KASARAGOD
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Annexure - A (62)

KERALA STATE POLLUTION CONTROL BOARD

FILE NO. PCB/HO/KSGD/ICE/8738/06/08
Date of issue : 19/01/2016

INTEGRATED CONSENT TO ESTABLISH - RENEWAL

Consent No : PCB/HO/KSGD/ICO-R/01/2016

Consent no. PCB/HO/KSGD/ICE-R/01/2012

Dated 09.11.2012

The 'Integrated Consent to Establish' issued as per reference above to M/s Bekal Beach Resort & Spa Chetukund, Kasaragod is hereby renewed up to 30/06/2018 and issued to M/s Bekal Beach Resort & Spa (Green - Gateway) Kasaragod Chetukundu, Keekan (PO) ,Bekal, Kasaragod

The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

Handwritten notes:
GENERAL
in refer

No	Items	Description
	FEE REMITTED	Rs 2.4 Lakh
	ACTIVITY	Resort with villas , SPA, Swimming pool, restaurant, reception etc
	VALIDITY	30.06.2018
	CAPITAL INVESTMENT	Rs. 3850 lakhs.
	BUILT UP AREA	207550 Sq ft 207550
	DG SET CAPACITY	1000 KVA
	DATE OF COMPLETED APPLICATION	01.12.2015
	DATE OF ENQUIRY	20.08.2015.

REVISIONS

Para no. 5.8 may be read as: Adequate fire safety measures shall be adopted in accordance with Fire safety regulations.

Energy and water conservation measures shall be adopted.
Renewable source of energy namely solar energy shall be adopted.

~~Documents may required under Coastal Regulations Rules and Environmental Impact Assessment~~

~~will be obtained.~~

19282 M²



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DIST OFFICE, KANHANGAD.

Handwritten calculations:
207550 Sq ft = 19282 M²
1 Sq ft = 0.09290304 M²

1904/172 → 207550 sq ft
 Annex - 279

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KERALA STATE POLLUTION CONTROL BOARD

FILE NO: PCB/HO/KSGD/ICE/8738/06/08
 Date of Issue: 19/01/2016

INTEGRATED CONSENT TO ESTABLISH - RENEWAL

Consent No: PCB/HO/KSGD/ICO-R/01/2016

Renewal order no. PCB/HO/KSGD/ICE-R/01/2012

Dated 09.11.2012

The 'Integrated Consent to Establish' issued as per reference above to M/s Bekal Beach Resort & Spa, Chettukund, is hereby renewed up to 30/06/2018 and issued to M/s Bekal Beach Resort & Spa (Green Gateway Leisure Limited), Chettukundu, Keekan (PO), Bekal, Kasaragod.

The conditions/variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/additions.

A. GENERAL

No.	Items	Description
1	FEE REMITTED	Rs 2.4 Lakh
2	ACTIVITY	Resort with villas, SPA, Swimming pool, restaurant, reception etc
3	VALIDITY	30/06/2018
4	CAPITAL INVESTMENT	Rs. 3850 lakhs
5	BUILT UP AREA	207550sq.ft (207550)
6	DG SET CAPACITY	1000 kVA
7	DATE OF COMPLETED APPLICATION	01.12.2015
8	DATE OF ENQUIRY	20.08.2015.

B. CONDITIONS

Condition no. 5.8 may be read as: Adequate fire safety measures shall be adopted in accordance with Fire safety regulations.

- 5.9 Energy and water conservation measures shall be adopted.
- 5.10 Renewable source of energy namely solar energy shall be adopted.
- 5.11 Clearance, if any required under Coastal Regulations Rules and Environmental Impact Assessment Rules shall be obtained.

for Green Gateway Leisure Limited
 E.M. Najeeb
 Chairman